

26/7/93

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: HYDERABAD BE NCH ::

O.A.No.1085/92.

Date: 13.7.1993.

Between:

Mrs. Marupudi Shiva Parvathi .. .Applicant

And

1. General Manager, South Central Railway, Rail Nilayam, Sec'bad.
2. Chief Personnel Officer, South Central Railway, Rail Nilayam, Sec'bad.
3. Deputy Chief Mechanical Engineer, Guntupalli Wagon Workshop, South Central Railway, Mylavaram Tq., Krishna Dist. .. . Respondents

HEARD:

For the applicant : Sri T.L.N.Chary, Advocate

For the respondents : Sri D.Francis Paul, Standing Counsel for Railway

CORAM:

THE HON'BLE MR.JUSTICE V. NEELADRI RAO, VICE-CHAIRMAN

THE HON'BLE MR.P.T. THIRUVENGADAM, MEMBER (ADMN.)

(ORDER OF THE DIVISION BENCH DELIVERED BY HON'BLE SRI JUSTICE V. NEELADRI RAO, VICE-CHAIRMAN)

✓ It is not now disputed by the respondents that the land of the husband of the applicant in R.S.No.77/2'A' in Guntupalli village was acquired for Railway Wagon Workshop at Guntupally. Sri D.Francis Paul, learned



Standing Counsel for respondents submitted to that effect on the basis of a letter dated 5.7.1993 of Workshop Personnel Officer. As such, the applicant is eligible for compassionate appointment. This Tribunal had granted relaxation in regard to the date by which a request has to be made for such appointment. Hence, the respondents are directed to provide a job for which the applicant is eligible and suitable under direct recruitment quota for land displaced persons. ^{some of} If the land displaced persons who are eligible under the scheme are not yet provided jobs for want of vacancies in the direct recruitment quota, the applicant has to be provided job as and when her turn comes. The O.A. is ordered accordingly. No costs.

P.T.T.
(P.T.Thiruvengadam)
Member(A)

V.Neeladri
(V.Neeladri Rao)
Vice-Chairman

(Dictated in open court)

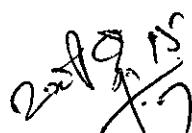
15/5/83
Deputy Registrar

grh.

To

1. The General Manager, S.C.Rly, Railnilayam, Secunderabad.
2. The Chief Personnel Officer, S.C.Rly, Railnilayam, Secunderabad.
3. The Deputy Chief Mechanical Engineer, Guntupalli Wagon Workshop, S.C.Rly, Mylavaram Tq.Krishna Dist.
4. One copy to Mr.T.L.N.Chary, Advocate, 4-3-154/3 Hanuman Tekdi, Abids, Hyd.
5. One copy to Mr.D.Francis Paul, SC for Rlys.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm



T

C

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTY : MEMBER(AD)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated : 13-7-1993

~~ORDER/JUDGMENT:~~

M.A. /R.A. C.A. No.

in
O.A. No. 1085/92

T.A. No.

(w.p.)

Admitted and Interim directions
issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/ Ordered

No order as to ~~final~~

Central Administrative Tribunal

DEPOT

22 JUL 1993

HYDERABAD BENCH

pvm